

**NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI**

**ORDER SHEET OF THE HEARING ON 30<sup>th</sup> APRIL, 2024, 10:30 A.M.**

**IA (IBC)/129/GB/2023  
In CP (IB)/4/GB/2023**

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao  
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

<b>IN THE MATTER OF</b>	Tata Capital Financial Services Ltd. (FC) Vs Sumit Agarwal (PG)
<b>UNDER SECTION</b>	U/s 95 (1) of IBC, 2016.

For Petitioner (s) : Mr. Dhrupad Das, Adv.  
For Respondent (s) : Mr. Sumit Agarwal, in person  
For RP : Mr. Rajesh Ramnani, in person

**ORDER**

**IA (IBC)/129/GB/2023**

Ld. Resolution Professional, Mr. Rajesh Ramnani is present in person. Report filed by the RP is taken on record and as such, the above IA is allowed and **disposed of**.

**CP (IB)/4/GB/2023**

Ld. Counsel Mr. Dhrupad Das appears on behalf of the Financial Creditor. Ld. Resolution Professional, Mr. Rajesh Ramnani is present in person. Respondent/ Personal Guarantor Mr. Sumit Agarwal is also present in person. Reply is not been filed by the Respondent/ Personal Guarantor who requested further extension of time for one week. Respondent shall file reply within two weeks from today, failing which their rights to file reply shall stand forfeited. Copy of reply thereof shall be served on the counsel on record for the opposite party.

List for further consideration on **27.05.2024**.

Sd/-

**Satya Ranjan Prasad  
Member (Technical)**

Sd/-

**H.V. Subba Rao  
Member (Judicial)**